

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.108
C.P.(IB)/189(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

SS Infra
V/s
Sadbhav Engineering Ltd

.....Applicant

.....Respondent

Order delivered on 16/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant :Mr. Prateek Agarwal, Adv.
For the Respondent :Ms. Gauri Sethi, Adv.

ORDER

Now Form-D being record of default has been filed by the Applicant vide Inward Diary No. 905 on 05.02.2024 wherein date of default is recorded as 08.03.2019 under head disputed.

An oral request for adjournment has been made by the learned proxy counsel for the respondent due to non-availability of the main counsel. However, it is seen that on the last date of hearing also a leave note was circulated by the counsel for the respondent for adjournment.

Last chance is given to the counsel for the respondent to appear and make submission.

Re-list on 26.02.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)